

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA.No.615/2019

Dated Monday, the 8th day of July, 2019

PRESENT

**Hon'ble Mr.P.Madhavan, Judicial Member
&
Hon'ble Mr.T.Jacob, Administrative Member**

1. M.D. Ponnurangam
2. M. Geetha
3. K. Uma
4. M. Umarani
5. R. Sundararajan
6. Lalitha Parameswaran
7. M. Padmaja
8. T.C. Suriakala
9. K. Sasireka
10. V. Rajeswari
11. G. Malarvizhi
12. J. Makkalanban
13. V. Suryanarayanan
14. M. Aruna
15. K. Jayalakshmi
16. K. Shanmugam
17. B. Geetha
18. M. Neelayathakshi
19. K. Susendiran
20. P. Kannayiram
21. R. Ambika
22. M. Sasikala
23. V. Sivakami
24. V. Meera Bai
25. S. Latha
26. D. Josheph Raja Singh
27. S. Ramachandran
28. R. Padmini
29. S. Prema
30. V. Ranjani
31. M. Ganga
32. K. Geetha
33. K. Vijayalakshmi
34. G. Dhandapani

- 35. R. Karuppusamy
- 36. A. Gurursamy
- 37. Usha Sampathkumar
- 38. AL. Muthappa
- 39. M. Balakrishnan
- 40. L. Sampathkumar
- 41. R. Sridhar
- 42. Nalini Ramalingam
- 43. V.K. Radha

... Applicants

By Advocate M/s. P.R. Satyanarayanan

Vs.

- 1. Union of India represented by
The Secretary
Department of Posts
Dak Bhavan, New Delhi 110 001.
- 2. Chief Postmaster General
Tamilnadu Circle
Chennai 600 002.
- 3. Senior Superintendent RMS
Airmail Sorting Division
Chennai 600 016.

... Respondents

By Advocate Mr. M. Kishore Kumar (R1-R3)

ORDER**Pronounced by Hon'ble Mr.P.Madhavan Member(J)**

The applicant have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i)To call for the records relating to common impugned orders (i) No.B/Misc/RTP-SA/2017 dated 26.10.2018 passed by the third respondent and quash them as arbitrary, discriminatory and irrational and direct the respondents to reckon the service rendered by the applicants as Reserved Trained Pool Sorting/Postal Assistants from their initial date of engagement till their actual regularization as service for all purposes viz., TBOP, BCR and MACP and grant all other consequential benefits with all arrears of pay and allowances arising therefrom and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. Today when the case came up for hearing, learned counsel for the applicants submitted that a similar matter came up before this Tribunal recently as OA 1728/2018 and the Bench had passed an order directing the respondents to consider the case of the applicants in the light of earlier decision of the Hon'ble High Court of Judicature at Hyderabad for the Telungana State & Andhra Pradesh in WP No.17425/2016 dated 10.03.2016 and order the CAT, Mumbai Bench in OA 719-727/1996 and he will be satisfied if this Tribunal passes an order similar to the one passed by this Bench in OA 1728/2016 had been turned down.

3. Learned counsel for the applicants produces a copy of the orders of this Tribunal in similar cases OA 1728/2018 dated 31.12.2018 & OA 615/2019 dated 22.03.2019 in which the respondents were directed to consider the matter of similarly situated persons comprehensively in the light of the observations contained therein as also the law in regard to the applicability of the ratio of the orders of courts to similarly situated persons, as laid down in judgment dated 17.10.2014 of the Hon'ble Apex court in the case of **State of UP & Ors Vs. Arvind Kumar Srivastava & Ors in CA 9849/2014** and submits that the applicants would be satisfied if a similar order is passed in this OA.

3. Mr.M.Kishore Kumar, learned counsel for the respondents submits that there would be no objection to the Tribunal passing a similar order in this case, as the applicants herein are alleged to be similarly placed.

4. Keeping in view the above submission and without going into the substantive merits of the case, we deem it appropriate to dispose of this OA with a direction to the competent authority to consider the matter comprehensively in terms of the directions contained in the order of this Tribunal in OA 1728/2018 dated 31.12.2018 and pass a reasoned and speaking order, within a

period of three months from the date of receipt of a copy of this order.

5. OA is disposed of as above.

(T.JACOB)
MEMBER (A)

08.07.2019

M.T.

(P.MADHAVAN)
MEMBER (J)